

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 201/Chd/CHD/2017

Capt. Sunil Kumar Chaudhary ...Petitioner.

Versus

M/s Ocean Security Guards & Ors. ...Respondents.

Present: Mr. Abhay K. Das, Advocate for the petitioner.
Mr. Mast Ram, Practising Company Secretary
for respondents No.1 to 4.

Mr. Mast Ram, Practising Company Secretary for the respondents No.1 to 4 also filed authority from the respondents No.3 and 4 and submits that he is representing respondent No.1 company also. As per office report, reply has not been filed by the respondents. The Practising Company Secretary for the respondents submits that the respondents have filed application for challenging the maintainability of the petition and that is yet to be listed. Copy of the same has, however, been supplied to the petitioner. Respondents are also directed to file reply to the main petition and the petitioner to file reply to the application for maintainability at least a week before the date fixed. List the matter on 05.12.2017 for arguments.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

October 25, 2017

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